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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P. (C) 5376/2020

RAKESH GOYALPetitioner

Through: Mr Sumant De, Ms Amrita

Chatterjee, Advocates.

versus

SOUTH DELHI MUNICIPAL CORPORATION & ORS.

..... Respondents

Through: Mr Mir Akhtar Hussain, Advocate for

applicant in CM 24931/2020.

Mr. Shourya Dasgupta, Advocate for

SHO.

Mr. Sunil Fernandez, SC with Mr Shubham Sharma, Advocate BSES

RPL

Mr Kirti Uppal, Senior Advocate for R-3 & 4 in the application with Mr

Saif Mehmood, Advocate.

CORAM:

HON'BLE MR. JUSTICE NAJMI WAZIRI

ORDER

% 05.10.2020

The hearing was conducted through video conferencing.

CM APPL. 24931/2020 (By applicant Ms Sonia Goswami under Section 340 Cr.PC against R-1 to R-6)

- 1. At the outset, the learned counsel for the applicant submits that inadvertently some erroneous statements have been made against R-3, 4, therefore he would like to withdraw the application, with liberty to
 - file a another one with better particulars.
- 2. Accordingly, the application is dismissed as withdrawn and shall be expunged from the records. Liberty granted.
- 3. The order be uploaded on the website forthwith. Copy of the order be





also forwarded to the counsels through e-mail.

NAJMI WAZIRI, J

OCTOBER 05, 2020/rd